

(c) No proposal of the State Government is Pending with the Central Social Welfare Board. Proposal for future re-ecorisfitiitipri are under correspondence with a few states.

Advertisement on Television about condoms at prime time

876. SHRI PRITHIBHI MAJHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether advertisement showing condoms for the purpose of Family Planning are being shown to Doordarshan at prime time, when a majority of viewers are small children;

(b) whether Government are aware that such advertisement create a very embarrassing situation for parents and elders when children ask about the use of such condoms;

(c) if so, whether Government propose to telecast such advertisement during the late night programmes; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Spots on Family Welfare are being shown by Doordarshan at prime time. Spot on Nirodh is shown once a month at 9.00 PM and once a month between 7.30 and 8.30 PM. Earlier from October 21 to December 31, 1987 a few TV spots giving information on methods including one spot on Nirodh were telecast by rotation at around 10.20 PM. No survey has indicated that at evening prime time the majority of viewer- are small children.

(b) Children in our modern society are exposed to various messages that could be considered awkward for their age. including family planning information, from various sources besides mass media. However, in the circumstances, parent, and elders are the best persons to deal appropriately with the curiosity of their children in a way that the younger generation de-

@Previously Unstarred Question 410, transferred from the 26th February, 1988.

velop wholesome attitudes. A Doot' tr-shan audience research survey was carried out; in the last week of November, 1987. It indicated that almost half of the respondents, (145 out of 300), suggested telecast of these spots just before the news to increase the reach. Only 45 out of 300, or 15 per cent, found the telecast embarrassing

(c) Telecast of family welfare messages during late hour programmes defers the very objective of using this medium to put out information on family planning methods.

(d) While there is near universal awareness about family planning, awareness and knowledge of spacing methods is lower. Adoption of spacing methods, vital for the health and welfare of the mother and child is very low. Out of the 37.5 per cent couples effectively protected by various methods, only 3.7 per cent of the couples are effectively protected by conventional contraceptives. The percentage of couples having one or no child is 36.2 per cent. Promotion of child spacing is a major health and demographic priority. TV has been identified as a powerful medium to disseminate information and target audiences have therefore to be reached at prime time

Greater autonomy to the international Airports Authority of India

877. SHRI SUBAS MOHANTY: Will the Minister of CIVIL AVIATION be pleased to state-

(a) whether the International Airports Authority of India has made a proposal for greater autonomy in its working; and

(b) if so, what are the details thereof and the Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA): (a) Yes, Sir.

(b) The major specific suggestions received from I. A.A.I. are as follows:—

(i) I.A.A.I. should be converted into a Company under the Companies Act.

(ii) The security of I.A.A.Lt properties should be looked after by I.A.A.I. and not the Police.

(iii) I.A.A.I. should have control over the personnel of various regulatory agencies at the airport.

(iv) I.A.A.I. should have a final say in approving or disapproving the schedules of airlines.

The powers conferred on I.A.A.I. by the I.A.A.I. Act, 1971 are adequate for its efficient functioning and no change is therefore considered necessary in the status of the organisation. The suggestions at (ii) to (iv) above could not be accepted, as the specific statutory regulatory functions like Immigration, Customs, Security Scheduling of flights etc. are performed by different specialised agencies, under their own regulations and procedures .

Demands of Indian railways coal ash and Transshipment handling Mazdoor union Rampurhat Branch

878. SHRI RAMNARAYAN GOSWAMI; Will the Minister of RAILWAYS be pleased to state:

(b) whether Government have received any demand notice dated the 30th November, 1987 from Indian Railways Coal Ash and Transshipment Handling Mazdoor Union, Rampurhat Branch;

(b) if so what are the details thereof; and

(c) what steps have been taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir. a copy of resolution dated 30.11.87 indicating the demands of Indian Railway Coal and Ash Handling Mazdoor Union Rampurhat Branch made on contractor, has been received by the Railway Administration no 30.12.87.

(b) The demands made relate to in creasing the existing strength of workers, payment of higher wages, provision of leave with wages—casual leave medical leave, festival leave and maternly leave for women workers, provision of medical facilities uniform, restshed; weekly rest day, payment of over-time etc.

(c) The labour in question are contractors' labourers and as such the demand notice has been forwarded to M/s. Un employed Youth Cooperative Labour Contract & Construction Society Ltd., who are the, contractors in the present case, for necessary action.

Selection of law officer in northern railway

879. SHRI SURAJ PRASAD- Will the Minister of RAILWAYS be pleased to state:

(a) whether selection of the vacanices in the post of Law Officer in Northern Railway were held recently;

(b) if so, how many of the vacancies have been filled up thereby, from Group 'B';

(c) how many of them have been filled up by way of transfer/deputation of officers; and

(d) what are the other details thereof; indicating the names of the candidates and the particulars of posting orders?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir. Last selection was held in 1982.

(b) and (c) One available vacancy was filled by selection.

(d) Shri S. S. Dutta was posted as Law Officer in Senior Scale from 1.7.1982 to 28.11.1984 on the basis of selection held. Thereafter the post has been operated in Group 'B' on 'ad hoc' basis by the promotion of Shri H. L. Nanda, Chief Law Assistant, as no eligible is available.